

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4061/2016

this the 9th day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Anamika Rathi, aged about 31 years
Auditor
(Latter on promoted for the post of Sr. Auditor
Vide order dated 22.04.2016)
D/o Late Shri Shyam Singh Rathi
R/o House No.212/A
Munirka Village
Bada Ganganath Market
New Delhi – 110 067. Applicant

(By Advocate: Shri R.S.Gill for Shri Dinesh S. Badiar)

Versus

1. The Hon'ble Director General
Director General of Audit
Post & Telecommunications
Sham Nath Marg
(Near Old Secretariat)
Delhi – 110 054.

2. Shri Kamlesh Kumar
Senior Audit Officer, Audit of P&T
Sham Nath Marg
(Near Old Secretariat)
Delhi – 110 054. Respondents

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, filed the present OA seeking the following reliefs:-
 - "a) Allow the OA of the applicant.

b) direct the respondents to initiate the preliminary inquiry as per provisions under Rule 14 of the CCS(CCA) Rule, 1964, as provided under Section 11 of the Sexual Harassment of Women Workplace (prevention, Prohibition and Redressal) Act, 2013 as well as under Rule 3C of CCS (Conduct) Rule."

3. When this matter is taken up for hearing, the learned counsel for the applicant submits that in connection with the compliant made against the 2nd respondent, a disciplinary order was passed against the applicant himself vide Annexure A-10 dated 27.06.2016 imposing the punishment of dismissal upon the applicant. The applicant has preferred a statutory appeal against the same, however, the same is pending as on today.

4. In the circumstances and as prayed by the learned counsel for the applicant, the OA is disposed of by directing the Appellate Authority to dispose of the statutory appeal said to have been pending and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this O.A., be enclosed to this order.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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